

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

107. C.P.(IB)-181(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **01.04.2024**

NAME OF THE PARTIES: JM Financial Asset Reconstruction Company  
Limited

V/s.

Nitco Realities Private Limited.

*Appearances:*

For Petitioner : Adv. Virgil Braganza I/b JSA

For Respondent : Adv. Nausher Kohli

SECTION 7 OF IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Heard the matter at some length. Ld. Counsel for the Petitioner seeks time to explain the guarantee invocation letter dated 21 September 2022 and the default amount. At his request, list on **29.04.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)